

[Shri D. C. Sharma]

Haryana? When shall the jats, the vaisyas, the brahmins and the harijans walk hand in hand? That is my problem.

My hon. friend opposite was saying that the days of the Congress are over. He has just come here by a freak of fate and he should not make such prophesies. To make prophesies is the function of a brahmin. Sir, Congress is the only bridge between the rich and the poor. The moment you destroy this bridge, the rich will live in their palaces and the poor will live in their huts and hovels. Therefore, it is necessary that the Congress party should be preserved and allowed to function in this country, as long as this country does not attain a sizeable per capita income.

My friend said, it will take 50 years for Haryana to develop. I repudiate this suggestion. Haryana will come into its own as long as it gets good government, good ministers, good people to run it. Haryana is not devoid of talent or of administrative skill.

Sir, I forgot to pay my compliment to Swarni Swatantra Nandji Maharaj. He belongs to my constituency. I do not know how this intruder happened to go there. I do not know how he gate-crashed into that Mat. That Dayanand Mat is my Mat. It belongs to me, it belongs to my constituency. But what can I do? Shri Sashi Bhushan will go anywhere. He can even take possession of my house if he likes. Nobody can withstand him.

Therefore, I say that Haryana should be made safe for democracy, safe for good government, safe for economic development. As my hon. friend said, all those schemes should be undertaken which are necessary for the economic improvement of this State.

Some people say that Haryana and Punjab will become one. Do not live in this kind of wishful thinking. Some others will say that Pakistan and India will become one. Are we to believe it? Do you mean to say that a State which has been established once will

ever agree to be merged with another State? No. Haryana will go on as long as India goes on, and I will be very happy if it goes on. But I want it to live in a state of economic self-sufficiency.

My hon. friend over there said, do not do something to Delhi. What has Delhi get to do with Haryana. When my friend, Shri Randhir Singh was saying something about Delhi, he said do not touch Delhi, as if he is the master of Delhi.

SHRI SRICHAND GOEL: People have voted in our favour. Do not forget that. They have rejected you.

SHRI D. C. SHARMA: 30 lakhs of people are the masters of Delhi and not Shri Sri Chand Goel who represents only 30,000 people. Therefore, I say that Delhi has nothing to do with it. He was asking, why do you have a committee of 45 persons. My hon. friend is very new to this House and he has come from a pocket constituency. He does not know. If he had studied Patiala, Pepsu etc., he would have known (*Interruption*).

I submit, Sir, this is the pattern which we have been following in some other States where we established the President's Rule. We have always constituted a representative committee of people so that they can act as an advisory committee to the Government.

It is only for six months. I do not say, as my friend suggested, that it should go on for two years. Then let there be elections after six months and let us see what happens. I am sure Haryana will definitely choose the Congress.

17.45 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and

Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 21st December, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 21st December, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 21st December, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Haryana Appropriation Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 21st December, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this

House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 21st December, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd December, 1967, agreed without any amendment to the Official Languages (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 16th December, 1967."

17.47 hrs.

HARYANA STATE LEGISLATURE
(DELEGATION OF POWERS) BILL
—Contd.

SHRI G. VISWANATHAN (Wandiwash) : Mr. Chairman, I have listened attentively to the speeches from the Congress benches and some members from the opposition. While my hon. friend Shri Shrichand Goel of the Jan Sangh ably argued why this power should not be delegated to the President, I am sorry to note that no Congress member advanced any argument, at least any convincing argument, in favour of passing this Bill.

One of the previous speakers here spoke about the merger of Haryana either with UP or Delhi. I am not going to enter into that controversy. It is the will of the people and it should be